

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 107  
CA(CAA)-108/ND/2020**

**IN THE MATTER OF:**

**Dinero Probuild Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 15.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the Income Tax Department  
For the RD/OL**

**:Mr. Mukesh Sukhija, Advocate  
:  
:**

**ORDER**

**CA No. 722 of 2020**

In this application the applicant has sought to re-consider the fee payable to the Chairman, alternative Chairman and Secrutinizer appointed for the convening of the meeting of the equity shareholders of the Transferor Company No. 3.

Having heard the submissions made by the counsel, the chairperson's fee is fixed to Rs. 1,25,000/- alternative Chairperson fee is fixed to Rs. 1,00,000/- and the Secrutinizer fee is fixed to Rs. 1,00,000/- appointed for convening the meeting of equity shareholders of the Transferor Company No. 3. The counsel has prayed to re-consider the date of convening of the meeting and

(Annu)



indicated to the Tribunal that 30<sup>th</sup> January, 2021 will be the convenient date and Tribunal hereby approved the same.

- Sd -

**(V.K. Subburaj)**  
**Member (T)**

- Sd -

**(P.S.N. Prasad)**  
**Member (J)**